

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A. No. 260/00864 of 2016

Cuttack this the 13th Day of January, 2017

**CORAM
HON'BLE SHRI R.C. MISRA, MEMBER(A)**

Laxmidhar Mahunta, aged about 60 years, S/o. Late Ghanashyam Mahunta, At-Angataradiha, P.O. Nakhara, Via/ P.S.- Choudwar, Dist. Cuttack.

..... Applicant.

By the Advocate(s)-M/s. B.S. Rayaguru, D. Mahakuda, G.C. Sahu.

-VERSUS-

Union of India, represented through

1. The Cabinet Secretary, Cabinet Secretariat, Bikaner House Annex, Sahajahan Road, New Delhi- 110001.
2. Special Secretary, Aviation Research Centre (ARC), East Block-V, R.K. Puram, New Delhi-110066.
3. Joint Director, Aviation Research Centre, At/PO-Charbatia, Dist- Cuttack, Odisha-754028.
4. Loknath Mohapatra, aged about 60 years, S/o- Late Basudev Mohapatra, At-Shree Vihar (Near Baideswar Colony), Jajbhairab, PO-Agarhat, Via-Charbatia, PS- Choudwar, Dist- Cuttack.

1. Deputy Director (Pers), ARC Head Quarters, New Delhi-110066.

..... Respondents

By the Advocate(s)- Mr. A. Pradhan.

ORDER(Oral)

R.C. MISRA, MEMBER(A):

Heard Mr. B.S. Rayguru, Ld. Counsel appearing for the applicant and Mr. A. Pradhan, Ld. ACGSC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Facts of the matter are that applicant while working as Station Officer in the A.R.C., Charbatia was promoted to Sr. Station Officer on adhoc basis with effect from 30.10.2015(FN). However, vide order under Annexure-A/16, he retired from service on superannuation with effect from 31.10.2015. Grievance of the applicant is that his seniority should be considered with effect from 02.05.1986, i.e., the date on which Respondent No.4 got promotion to the post of Driver Havildar and accordingly, he should be granted notional service benefits as due and admissible. In the above background, it is the case of the applicant that even though ventilating his grievance, he has submitted a representation dated 22.06.2015 to the respondent No.5, but the same is not being considered and disposed of. In view of this, he has approached this Tribunal in the instant O.A.

3. However, on perusal of the said representation, I found that applicant has prayed therein to initiate action for an interview with the Special Secretary, ARC HQRs, New Delhi so as to put fourth his grievances. This being the position, I am not inclined to issue any direction to Respondent No.5 to consider the same. However, considering the submissions made by the Ld. Counsel for both the sides, applicant is granted liberty to make a fresh representation ventilating his grievances in detail to Respondent No.2 & 3 within period of 15 days from today. However, if such a representation is received by the respondents, the same shall be disposed of by them after considering the grievance of the applicant and decision thereon be communicated to the applicant with a reasoned and speaking order within a period of three months from the date of receipt of such representation.

Ordered accordingly.

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4. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by Mr. B.S. Rayguru, Ld. Counsel appearing for the applicant, copy of this order along with paper book be communicated to the Respondent Nos.2 & 3 by Speed Post at the cost of the applicant, for which Mr. B.S. Rayguru undertakes to file the postal requisites by 17.01.2017.

(R.C.MISRA)

MEMBER(A)

K.B.